

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

39

C.P No. 232/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2017

NAME OF THE PARTIES: X10 Capital Pte. Ltd.
V/s.
Karan Bhatia & Ors.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and
241-242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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(39)

For Respondent No. 1 & 2

Sr. Adv. Mr. Tanak Dwarkadas

Adv. Mr. Kunal Dwarkadas

Adv. Mr. Sugay Kantawalla

Adv. Mr. Shrivardhan Deshpande

Adv. Mr. Akshay Doctor

i/b. Desai & Diwangi

For Petitioner

Adv. Mr. Cyrus Ardeshir

Adv. Mr. Sushanth Murthy

Adv. Mr. Abhishek Jain

Adv. Mr. Atul Kumar

i/b. ABC Counsellors & Advocates

For Respondent No.3

Adv. Mr. ASHISH KAMAT a/w Adv. MADHU GADODIA
Adv. PRASHANT GAWALI Adv. GAURAV CHOREY
i/b NAIK NAIK & Co. (Attorneys)

For petitioner

Adv Mr Abhishhek Singh

ORDER

CP No. 232/241-242/NCLT/MB/MAH/2017

For having both parties without prejudice to the rights and contentions of the parties agreed for completion of pleadings, the Respondent side is directed to file reply on or before 14.07.2017, rejoinder, if any, from the Petitioner side on or before 21.07.2017 with a direction to Respondent No. 2 to limit operating the Bank account of the Company to meet its ordinary course of business.

For having both the parties agreed to complete the pleadings before next date of hearing, list this matter for further hearing on 04.08.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)